



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**APPEAL NO. 29/2020**

Dastgir Ramjanso Bandar

.....Appellant

V/s

Union of India & Ors.

.....Respondents

**REPLY AFFIDAVIT BY RESPONDENT NO. 6, STATE LEVEL  
ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**

I, Dattatray Suryakant Bhalerao, working as Scientist II & Under Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.



*(Signature)*

1. Present proceeding seems to be an Appeal which is challenging the Environment Clearance dated 1<sup>st</sup> June 2020 granted by SEIAA in favour of the Respondent No. 10 Sugar Unit, Ms/. Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd. The said EC is for expansion of sugarcane crushing capacity from 9,000 TCD to 15,000 TCD, Distillery capacity from 60 KLPD to 90 KLPD (Rectified Spirit/Ethanol) and establishment of 21+5 MW Co-generation Power Plant.
  
2. An appeal can be filed by invoking provisions of Sec. 16 of the NGT Act, 2010. However the Appellant has wrongly invoked the provisions of Sec. 14 & 15 of the NGT Act, 2010, and hence the present appeal is not maintainable in the present form.
  
3. Respondent Sugar Unit was granted an EC under B2 category, after following the due procedure under the EIA Notification, 2006, for Expansion/Modernisation of Sugar Factory Capacity from 7,500 TCD (313 TCH) to 9,000 TCD (375 TCH) by SEIAA on June 1, 2018. Before the said EC was granted, public hearing was conducted by MPCB on November 10<sup>th</sup>, 2016.

*Shree*



4. Impact Assessment Division, MoEF & CC, Govt. of India have issued an Office Memo bearing no. J-11013/41/2006-IA-II (I) (Part) dated 29<sup>th</sup> August, 2017 which is regarding TOR for EIA/EMP studies for the projects/activities requiring EC under EIA Notification, 2006 – Extension of validity period. According to clause (vii) of the said OM, Respondent Sugar Unit was exempted from conducting public hearing. Clause (vii) states as under –

*“The baseline data used for preparation of EIA/EMP reports may be collected at any stage, irrespective of the request for TOR or the issue thereof. However, such a baseline data and the public consultation should not be older than 3 years, at the time of submission of the proposal, for grant of Environmental Clearance, as per ToRs prescribed.”*

Copy of the OM dated 29<sup>th</sup> August, 2017 is hereby marked and annexed as **Annexure 1.**

5. For giving boost to Bio-Ethanol production in the country, on 17<sup>th</sup> January, 2019 the MoEF & CC, Govt. of India issued a Gazette Notification for expediting production of Bio-Ethanol for its limited purpose of blending with petrol exclusively for its usage as bio-fuel under



*[Signature]*

the Ethanol Blended with Petrol (EBP) Programme. Benefit of the said notification can be sought by Sugar Units already having a valid EC for their present industrial operations and intend to produce Ethanol under the EBP Programme. Exemption is granted to the Sugar Units from screening, scoping and public hearing. Relevant portion of the said Notification is produced below –

*“Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for expediting production of Ethanol for its limited purpose of blending with petrol exclusively for its usage as bio-fuel, hereby makes the following special provision, namely:-*

*“(1) All expansion projects of sugar manufacturing or distilleries, having environmental clearances for their present industrial operations and intended to produce Ethanol for blending with petrol under the Ethanol Blended with Petrol (EBP) Programme, shall make an application in Form-1 given in Appendix-I of the EIA Notification, 2006 along with the*

*Shree*



*Environmental Management Plan, certificate from the Government of India, the Ministry of Petroleum and Natural Gas stating that the proposal is for the purpose of blending the bio-ethanol with the petrol, for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned sectorial Expert Appraisal Committee or State Expert Appraisal Committee, who shall appraise the proposal as per the procedure applicable to category B2 projects specified in the EIA Notification, 2006 based on certificate from the Central Ground Water Board regarding adequate availability of water and adherence to standard conditions related to distilleries (appendix).*

*(2) The Expert Appraisal Committee may prescribe, in addition to the standard environmental clearance conditions given in the appendix to this notification, the specific conditions on case to case basis."*

Copy of the MoEF & CC Gazette Notification dated 17<sup>th</sup> January, 2019 is hereby marked and annexed as **Annexure 2.**

6. The Expert Appraisal Committee (Industry -2), MoEF & CC in its meeting held during 8-9 April, 2019 considered the proposal of the Sugar Unit for expansion. The Sugar Unit had proposed for amendment in the

*Shree*



standard Terms of Reference granted by the Ministry vide letter dated 29<sup>th</sup> January, 2018 in favour of the Sugar Unit. The Ministry noted that public consultation is exempted as per OM dated 29<sup>th</sup> August, 2017.

7. The EAC noted that earlier the project for expansion of sugar plant from 7,500 to 9,000 TCD (for which EC was granted by SEIAA Maharashtra on 1<sup>st</sup> June, 2018), public hearing was conducted by the State Pollution Control Board on 10<sup>th</sup> November, 2016. Further in view of the Ministry's Notification dated 17<sup>th</sup> January, 2019 intended to enhance Ethanol production for usage as bio-fuel, the Committee recommended the proposal for exemption from public hearing. Copy of the minutes, 6<sup>th</sup> EAC, MoEF & CC dated 8-9 April, 2019 are marked and annexed as **Annexure 3**.
8. Sugar Unit has applied for the impugned Environmental Clearance on 29<sup>th</sup> June, 2019. SEAC deliberated the project in its SEAC-1 172<sup>nd</sup> Meeting held on 22<sup>nd</sup> November 2019, Minutes of meeting of SEAC is marked and annexed as **Annexure 4**. In view of the said recommendation SEIAA decided to grant the impugned EC.

*Shree*



9. It is humbly stated that SEIAA and SEAC have strictly followed the procedure laid down under the EIA Notification 2006 and all the relevant notifications and amendments issued by the MoEF & CC from time to time, while granting the present EC and hence there is no wrong doing while grant of the EC. It is not true to state that SEIAA and SEAC have disregarded the law and procedure while grant of the present EC.

10. This respondent craves leave to file any additional reply as and when required. In light of the above submissions, it is respectfully prayed that Environment Department shall abide by any orders and directions issued by the Hon'ble Tribunal.

Place: Mumbai

Date: 20/04/2022



(Dattatray Suryakant Bhalerao)

Scientist II and Under Secretary,

Environment & Climate Change, GoM

Deponent



**VERIFICATION**

I, Dattatray Suryakant Bhalerao, Age 38, Scientist II and Under Secretary, Environment & Climate Change, GoM, having my office address at 15<sup>th</sup> Floor, New Administrative Building, Mantralaya Mumbai- 400 032 do hereby verify and declare that statements made in the aforesaid Paras are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Solemnly affirmed on this 20<sup>th</sup> day of the April, 2022 at Mumbai.



(Dattatray Suryakant Bhalerao)

Scientist II and Under Secretary,

Environment & Climate Change, GoM

Deponent

SOLEMNLY AFFIRMED  
BEFORE ME BY THE DEPONENT  
SHRI DATTATRAY SURYAKANT BHALERAO  
TO WHOM I PERSONALLY KNOW,

Identified by me

  
(Sanjay Sandanshiv)

Under Secretary,

Environment & CC, GoM

  
Mumbai, Joint Secretary  
Law and Judiciary Department  
Dated 20-04-2022  
& Oath Officer Appointed  
under oaths Act, 1969



## Annexure 1

No. J-11013/41/2006-IA-II (I) (Part)  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan  
Jor Bagh Road, Aliganj  
New Delhi-110003

Dated: 29<sup>th</sup> August, 2017.

**OFFICE MEMORANDUM**

**Subject: Terms of Reference for EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006 - Extension of validity period - regarding.**

In order to streamline the process and provide greater clarity in issuing Terms of Reference (ToRs) for undertaking EIA/EMP studies for the projects/activities requiring Environmental Clearance under the EIA Notification, 2006, the following decisions have been taken with immediate effect:

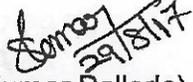
- (i) The validity of ToRs for projects/activities (except for River Valley and HEP Projects), for submission of EIA/EMP reports shall be three years.
- (ii) The validity of ToRs for River Valley and HEP Projects, for submission of EIA/EMP report shall be four years.
- (iii) The above validity period can be extended by the concerned Regulatory Authority for a maximum period of one year without referring the proposal to the EAC/SEAC concerned, provided an application is made by the applicant before expiry of the validity period, together with an updated Form-1 and proper justification and there is no change in terms and conditions of the ToRs. After the lapse of validity, such extension will need EAC/SEAC consideration.
- (iv) Thus, an outer limit of validity of ToRs shall be 4 years for all the projects/activities and 5 years for River Valley and HEP Projects.
- (v) The ToRs will specifically mention the date of expiry of validity.
- (vi) Extension of validity of ToRs beyond the outer limit of four years for all projects/activities, and five years for River Valley and HEP projects, shall not be allowed/considered by the Regulatory Authority.
- (vii) The baseline data used for preparation of EIA/EMP reports may be collected at any stage, irrespective of the request for ToR or the issue thereof. However, such a baseline data and the public consultation should not be older than 3 years, at the time of submission of the proposal, for grant of Environmental Clearance, as per ToRs prescribed.

- (viii) Public consultation shall be conducted during the validity of the ToRs. The public consultation conducted after the expiry of ToRs shall not be accepted by the Regulating Authority.
- (ix) In case the proposal for Environmental Clearance along with EIA/EMP reports based on the ToRs prescribed, is not submitted within the validity period of ToRs, and/or not complying with the above conditions, the process shall be started *de novo*. The already collected baseline data may be re-used, provided it is not more than 3 years old and duly recommended by EAC/SEAC in their due diligence.
- (x) In case, any proposal for ToR is delisted for want of additional information within the time period, as stipulated by the Ministry, the same can be listed again after the requisite information is submitted.

2. This Office Memorandum is issued in supersession of the earlier OMs of this Ministry as under:

- i) No. J-11013/ 41/2006-IA-II (I) dated 22.03.2010;
- ii) No. Z-11012/1/2013-IA-I (Part) dated 19.11.2013;
- iii) No. Z-11012/1/2013-IA-I (part) dated 12.12.2013;
- iv) No. J-11013/ 41/2006-IA-II (I) dated 22.08.2014;
- v) No. J-11013/ 41/2006-IA.II (I) dated 08.10.2014;
- vi) No. J-11013/41/2006-IA.II(I) dated 07.11.2014; and
- vii) No. J-11015/109/2013-IA.II(M) dated 12.01.2017

3. This issues with the approval of the competent authority.

  
 (Sharath Kumar Pallerla)  
 Scientist 'F'

**Copy to:**

- 1. All the officers of IA Division
- 2. Chairperson/Member Secretaries of all the SEIAAs/SEACs
- 3. Chairman of all the Expert Appraisal Committees
- 4. Chairman, CPCB
- 5. Chairpersons/Member Secretaries of all SPCBs/UTPCCs

**Copy for information:**

- 1. PS to Minister for Environment, Forest and Climate Change
- 2. PPS to Secretary(EF&CC)
- 3. PPS to AS(AKJ) / AS (AKM)
- 4. PPS to JS(GB) / JS(JT)
- 5. Website, MoEF&CC
- 6. Guard file

  
**भारत का राजपत्र**  
**The Gazette of India**

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 17 जनवरी, 2019

का.आ. 345(ब).—भारत सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (फ) के अधीन अपनी शक्तियों का प्रयोग करते हुए, तत्कालीन पर्यावरण और वन मंत्रालय की सं. का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित पर्यावरण समाघात निर्धारण अधिसूचना (इसके पश्चात् इसे ई.आइ.ए अधिसूचना कहा जाएगा) में, उक्त अधिसूचना की अनुसूची में सूचीबद्ध सभी नई परियोजनाओं/क्रियाकलापों, यथास्थिति उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन के लिए, परियोजना प्रबंधन द्वारा भूमि को सुरक्षित करने के सिवाय किसी संनिर्माण कार्य या भूमि तैयार करने से पहले संबंधित विनियमन प्राधिकरण से पूर्व पर्यावरण निर्बाधन की आवश्यकता को आज्ञापक बनाती है।

और 5(ख) के अधीन उक्त अधिसूचना की अनुसूची में सूचीबद्ध परियोजनाओं या क्रियाकलापों में डिस्टिलरी (शीरा और गैर शीरा आधारित) सम्मिलित है, और यथास्थिति विभिन्न राज्यों या संघ राज्य क्षेत्रों में मंत्रालय या राज्य पर्यावरण समघात निर्धारण प्राधिकरण से पूर्व पर्यावरण निर्बाधन की आवश्यकता है;

और, केन्द्र सरकार ने जैविक ईंधन पर राष्ट्र नीति, 2018 प्रकाशित की है जिसमें पेट्रोल के साथ इथेनॉल ब्लेंडिंग (ईबीपी) कार्यक्रम को उसका मुख्य घटक के रूप में अनुबद्ध किया है, स्वदेशी और गैर-प्रदूषणकारी अक्षय ऊर्जा स्रोतों को प्रस्तावित किया है और कार्यक्रम का सफलता-पूर्वक परिपालन न सिर्फ वायु प्रदूषण को बहुत कम करने में किन्तु आयात प्रतिस्थापन द्वारा बहुमूल्य विदेशी मुद्रा भी बचाने में प्रभावी होगा।

और, पेट्रोल के साथ इथेनॉल ब्लेंडिंग (ईबीपी) कार्यक्रम के अधीन पेट्रोल के साथ ब्लेंड करने के उद्देश्य से बायो-इथेनॉल के विनिर्माण की परियोजनाओं में तेजी लाने के लिए, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय पर्यावरण निर्बाधन को आवश्यक मानता है;

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(1)

और डिस्टिलरी से संबंधित पूर्व पर्यावरण निर्बाधन के मामलों में प्राप्त पर्याप्त अनुभव के आधार पर, पर्यावरण निर्बाधन देने की शर्तों मानकीकृत किया गया है;

और, जीरो लिक्विड डिस्चार्ज नियमों का पालन कर रही डिस्टिलरी एकक आस-पास के पर्यावरण के संबंध में उचित सुरक्षा प्रदान करें;

और, पर्याप्त पानी की उपलब्धता वाले क्षेत्र में जीरो लिक्विड डिस्चार्ज का पालन कर रही डिस्टिलरी को एक वर्ष के लिए पर्यावरण में प्रतिकूल प्रभाव डाले बिना उपर्युक्त स्थापित लक्ष्य को प्राप्त करने की दृष्टि से एक वर्ष के लिए विशेष छूट प्रदान की जा सकती है।

अतः, अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (फ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप नियम (3) के खंड (क) के अधीन नोटिस की आवश्यकताओं को पूरा करने के पश्चात्, अनन्य रूप से जैविक ईंधन के रूप में प्रयोग के लिए पेट्रोल के साथ ब्लेंडिंग के सीमित उद्देश्य के लिए इथेनॉल के उत्पादन में तेजी लाने के लिए विशेष प्रावधान बनाती है, अर्थात्:-

"(1) चीनी उत्पादन या डिस्टिलरी की सभी विस्तारित परियोजनाएं, जो पेट्रोल के साथ इथेनॉल ब्लेंडिंग (ईबीपी) कार्यक्रम के अधीन उनके वर्तमान औद्योगिक परिचालन और पेट्रोल के साथ ब्लेंडिंग करने के लिए आशयित इथेनॉल उत्पादन करने के लिए पर्यावरण निर्बाधन रखती हैं, पर्यावरण प्रबंधन योजना, भारत सरकार, पेट्रोलियम और प्राकृतिक गैस मंत्रालय के प्रमाण-पत्र के साथ ईआईए अधिसूचना, 2006 के अनुबन्ध-1 में दिए गए प्ररूप-1 में यह बताते हुए एक आवेदन करेगी कि, यह प्रस्ताव पेट्रोल के साथ बायो-इथेनॉल ब्लेंडिंग के प्रयोजन के लिए ईआईए अधिसूचना, 2006 के प्रावधानों के अधीन पर्यावरण निर्बाधन प्राप्त करने हेतु है और ऐसे सभी आवेदनों पर संबंधित क्षेत्रीय विशेषज्ञ मूल्यांकन समिति और राज्य विशेषज्ञ मूल्यांकन समिति द्वारा विचार किया जाएगा, जो पानी की पर्याप्त उपलब्धता और डिस्टिलरी से संबंधित मानक शर्तों के पालन के विषय में केन्द्रीय भू जलबोर्ड के प्रमाण-पत्र पर आधारित, ईआईए अधिसूचना, 2006 में दिनिर्दिष्ट वर्ग बी 2 को लागू प्रक्रिया अनुसार प्रस्ताव का मूल्यांकन करेगी (अनुबन्ध)।

(2) विशेषज्ञ मूल्यांकन समिति इस अधिसूचना के अनुबन्ध में दी गई मानक पर्यावरण निर्बाधन की शर्तों के अतिरिक्त अलग अलग मामलों के अनुसार विशिष्ट शर्तें निर्धारित कर सकेगी।"

यह अधिसूचना, राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से एक वर्ष की अवधि के लिए प्रवृत्त रहेगी।

[फा. सं. आईए-जे-11013/55/2017-आईए.II(I)]

गीता मेनन, संयुक्त सचिव

परिशिष्ट

#### पर्यावरण स्वीकृति की मानक शर्तें

##### I. सांविधिक शर्तें

- i. परियोजना में वनेतर प्रयोजन हेतु वन भूमि के अपवर्तन के संलिप्त होने के मामले में, परियोजना प्रस्तावक द्वारा वन संरक्षण (अधिनियम), 1986 के उपबन्धों के अंतर्गत वन स्वीकृति प्राप्त की जाएगी।
- ii. परियोजना प्रस्तावक द्वारा राष्ट्रीय वन्यजीव बोर्ड से, यदि लागू हो, स्वीकृति प्राप्त की जाएगी।
- iii. परियोजना प्रस्तावक द्वारा एक स्थल-विशिष्ट संरक्षण योजना एवं वन्यजीव प्रबंधन योजना तैयार की जाएगी जो मुख्य वन्यजीव वार्डन द्वारा अनुमोदित होगा। अनुमोदित स्थल-विशिष्ट संरक्षण योजना/वन्यजीव प्रबंधन योजना की सिफारिशें राज्य वन विभाग के परामर्श से कार्यान्वित की जाएगी।

कार्यान्वयन रिपोर्ट, छमाही अनुपालन रिपोर्ट के साथ प्रस्तुत की जाएगी (अध्ययन क्षेत्र में अनुसूची-I की प्रजातियों की उपस्थिति के मामले में)।

- iv. परियोजना प्रस्तावक द्वारा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/समिति से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 और जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के उपबंधों के अंतर्गत स्थापना/प्रचालन की अनुमति प्राप्त की जाएगी।
- v. परियोजना प्रस्तावक द्वारा समय-समय पर यथासंशोधित खतरनाक और अन्य अपशिष्ट प्रबंधन नियम, 2016 के अंतर्गत प्राधिकार प्राप्त किया जाएगा।
- vi. कंपनी द्वारा समय-समय पर यथा संशोधित परिसंकटमय रसायन का उत्पादन, भंडारण और आयात (एमएसआइएचसी) नियम, 1989 के अंतर्गत नियमों तथा दिशानिर्देशों का कड़ाई से अनुपालन किया जाएगा। खतरनाक रसायनों का सभी परिवहन कार्यकलाप मोटर वाहन अधिनियम (एमवीए), 1989 के अनुसार किया जाएगा।

## II. वायु गुणवत्ता निगरानी और परिरक्षण

- i. परियोजना प्रस्तावक द्वारा पर्यावरण (संरक्षण) नियम, 1986 में निर्धारित मानकों के संदर्भ में स्टैक उत्सर्जन की निगरानी के लिए प्रक्रिया स्टैकों में 24x7 निरंतर उत्सर्जन निगरानी प्रणाली संस्थापित की जाएगी और यह राज्य प्रदूषण नियंत्रण बोर्ड तथा केंद्रीय प्रदूषण नियंत्रण बोर्ड के ऑन लाइन सर्वरों से जुड़ी होगी तथा पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत मान्यता प्राप्त प्रयोगशालाओं अथवा एनएबीएल से प्रत्यायोजित प्रयोगशालाओं के माध्यम से उपकरण आपूर्तिकर्ता की विशिष्टियों के अनुसार इन प्रणालियों को कैलीब्रेट करेगी।
- ii. परियोजना प्रस्तावक संयंत्र क्षेत्र के अन्दर और बाहर कम से कम चार स्थानों पर (प्रत्येक 120° के कोण पर एक संयंत्र क्षेत्र के अन्दर और तीन बाहर), पवन की ओर तथा पवन के विपरीत दिशाओं को शामिल करके (मामला-दर-मामला आधार पर : हस्तचालित; बड़े संयंत्र : निरंतर) उत्सर्जित होने वाले मुख्य प्रदूषकों (अर्थात् पीएम उत्सर्जन के संदर्भ में पीएम<sub>10</sub> तथा पीएम<sub>2.5</sub>, और एसओ<sub>2</sub> एवं एनओ<sub>x</sub> उत्सर्जनों के संदर्भ में) से संबंधित सामान्य/मानदंड के पैरामीटरों को परिवेशी वायु गुणवत्ता की निगरानी करने के लिए प्रणाली संस्थापित करेगा।
- iii. परियोजना प्रस्तावक निरंतर स्टैक उत्सर्जन तथा वायु गुणवत्ता निगरानी की मासिक रिपोर्ट प्रस्तुत करेगा और वायु गुणवत्ता/अस्थायी उत्सर्जनों की हस्तचालित स्टैक निगरानी और हस्तचालित निगरानी के परिणामों को छमाही निगरानी रिपोर्ट के साथ पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय, केंद्रीय प्रदूषण नियंत्रण बोर्ड के आंचलिक कार्यालय और राज्य प्रदूषण नियंत्रण बोर्ड के क्षेत्रीय कार्यालय को भेजा जाएगा।
- iv. सभी प्रवण क्षेत्रों से धूल सहित धूल उत्पन्न करने वाले सभी स्थानों के लिए समुचित वायु प्रदूषण नियंत्रण (एपीसी) प्रणाली उपलब्ध कराई जाएगी ताकि निर्धारित स्टैक उत्सर्जन और अस्थायी उत्सर्जन मानकों का अनुपालन हो सके।
- v. मंत्रालय द्वारा सा.का.नि.सं. 826 (अ) दिनांक 16 नवम्बर, 2009 के द्वारा जारी किए राष्ट्रीय परिवेशी वायु गुणवत्ता उत्सर्जन मानकों का अनुपालन किया जाएगा।

- vi. विविक्त उत्सर्जनों को अनुमेय सीमाओं (यथा प्रयोज्य) नियंत्रित करने के लिए कोयला चालित बॉयलरों में प्रयोग हेतु कोयले में सल्फर का अंश 0.5% से अधिक नहीं होना चाहिए। गैसीय उत्सर्जनों को केन्द्रीय प्रदूषण नियंत्रण बोर्ड/राज्य प्रदूषण नियंत्रण बोर्ड के दिशानिर्देशों के अनुसार पर्याप्त ऊंचाई के स्टैक के माध्यम से विक्षेपित किया जाएगा।
- vii. डीजी सैटों को उपयुक्त प्रदूषण नियंत्रण यंत्रों तथा पर्याप्त स्टैक ऊंचाई से युक्त किया जाएगा ताकि इनसे होने वाला उत्सर्जन वर्तमान विनियमों तथा इस संबंध में दिशानिर्देशों के अनुरूप हो।
- viii. कच्ची सामग्रियों, कोयले इत्यादि का भंडारण मिट्टी अथवा ढंके क्षेत्रों में किया जाएगा ताकि धूल से होने वाले प्रदूषण और अन्य अस्थायी उत्सर्जनों को रोका जा सके।

### III. जल गुणवत्ता की निगरानी और परिरक्षण

- i. बहिःस्राव की ऑनलाइन निरंतर निगरानी के लिए, इकाई द्वारा परिसरों के अंदर बहिःस्राव प्रवाहित करने वाले चैनलों/नालों में रात्रि दृश्यता क्षमता वाला वेब कैमरा लगाया जाएगा (जेडएलडी प्राप्त करने वाली परियोजनाओं के मामले में लागू) और इसे एसपीसीबी एवं सीपीसीबी के सर्वरों से जोड़ा जाएगा।
- ii. शून्य तरल निस्सारण सुनिश्चित किया जाएगा और परिसर के बाहर कोई अपशिष्ट/शोधित जल प्रवाहित नहीं किया जाएगा (जेडएलडी प्राप्त करने वाली परियोजनाओं के मामले में लागू)
- iii. प्रक्रिया बहिःस्राव/किसी अपशिष्ट जल को स्टॉर्म जल से नहीं मिलने दिया जाएगा। परिसर से स्टॉर्म जल को एकत्रित किया जाएगा और एक पृथक परिवहन प्रणाली के माध्यम से निस्तारित किया जाएगा।
- iv. वायु/जल अधिनियम के तहत अनुमति प्रदान करते समय, पर्यावरण (संरक्षण) नियम, 1986 के तहत विनिर्दिष्ट मानकों अथवा राज्य प्रदूषण नियंत्रण बोर्ड द्वारा यथा विनिर्दिष्ट मानकों, जो भी अधिक कड़े हों, के अनुसार बहिःस्रावों का निस्सारण किया जाएगा।
- v. समस्त ताजे जल की आवश्यकता, प्रस्तावित मात्रा अथवा समिति द्वारा यथा निर्धारित मात्रा से अधिक नहीं होगी। इस संबंध में संबंधित विनियामक प्राधिकरण/सीजीडब्ल्यूए से पूर्वानुमति प्राप्त की जाएगी।
- vi. औद्योगिक/व्यापार बहिःस्राव को उच्च सीओडी/टीडीएस और निम्न सीओडी/टीडीएस बहिःस्राव धाराओं में पृथक्कृत किया जाएगा। उच्च टीडीएस/सीओडी को स्ट्रिपर के बाद एमईई और एटीएफडी (एजिटेड थिन फिल्म ड्रायर) की प्रक्रिया से गुजारा जाएगा। निम्न टीडीएस धारा को ईटीपी में शोधित किया जाएगा और उसके बाद आरई प्रणाली से गुजारा जाएगा।
- vii. कम्पनी, भू-जल पुनर्भरण के लिए भवनों के रूफ टॉप और बरसाती पानी के नालों से वर्षा जल संचयन करेगी तथा संयंत्र के अंदर ही विभिन्न औद्योगिक प्रचालनों के लिए इसका उपयोग करेगी।

### IV. ध्वनि निगरानी और निवारण

- i. ध्वनि प्रदूषण को नियंत्रित करने के लिए डीजी सेट में एकोस्टिक एनक्लोसर लगाए जाएंगे।
- ii. संयंत्र क्षेत्र में और उसके आस-पास समस्त ध्वनि स्तरों को, ध्वनि उत्सर्जन के सभी स्रोतों पर एरोस्टिक हूड, साइलेन्सर, एन्क्लोज़र आदि सहित ध्वनि नियंत्रण यंत्र लगाकर मानकों के अंदर भली-भांति रखा जाएगा।
- iii. परिवेशी ध्वनि स्तर, ई(पी)ए नियम, 1986 के अंतर्गत विनिर्दिष्ट मानकों अर्थात् दिन के समय 75 dB(A) और रात के समय 70 dB(A) होने चाहिए।

### V. ऊर्जा संरक्षण उपाय

- i. प्रकाश-व्यवस्था प्रयोजनों हेतु ऊर्जा के स्रोत, अधिमानतः एलईडी आधारित होंगे।

## VI. अपशिष्ट प्रबंधन

- i. खतरनाक रसायनों को टैंक, टैंक फार्म, ड्रम, कारबाँय आदि में रखा जाएगा। पम्प के माध्यम से टैंक फार्म और साल्वेंट ट्रांसफर पर फ्लेम अरेस्टर लगाए जाएंगे।
- ii. प्रसंस्करण उपरांत जैविक अवशिष्ट और स्पेंट कार्बन, यदि कोई हो, को सीमेंट उद्योगों में भेजा जाएगा। ईटीपी स्लज, प्रसंस्करण से उत्पन्न अजैविक और वाष्पीकरण नमक का टीएसडीएफ में निपटान किया जाएगा।
- iii. कम्पनी, अपशिष्ट न्यूनीकरण उपाय निम्नानुसार करेगी :-
  - क. अपशिष्ट के न्यूनीकरण हेतु सक्रिय संघटकों की मात्राओं का मापन और नियंत्रण।
  - ख. प्रसंस्करण से प्राप्त लघु-उत्पादों का, अन्य प्रक्रियाओं में कच्ची सामग्रियों अथवा कच्ची सामग्रियों के प्रतिस्थापनों के तौर पर पुनर्उपयोग।
  - ग. छलकाव को न्यूनतम करने के लिए स्वचालित भराई का उपयोग।
  - घ. बैच रिएक्टरों में क्लोज फीड सिस्टम का उपयोग।
  - ङ. वाष्प पुनर्प्राप्ति प्रणाली के माध्यम से निकासी उपकरण।
  - च. अपशिष्ट जल उत्सर्जन को कम करने के लिए उपकरण की सफाई हेतु उच्च दबाव की नलियों का उपयोग।

## VII. हरित पट्टी

- i. सीपीसीबी द्वारा जारी दिशा-निर्देशों के अनुसरण में देशज वृक्ष प्रजातियों के साथ संयंत्र क्षेत्र के 33% भाग के समान क्षेत्र में हरित पट्टी विकसित की जाएगी। इस हरित पट्टी में, अन्य के साथ-साथ, संयंत्र की समस्त परिधि शामिल होगी।

## VIII. सुरक्षा, जन सुनवाई और मानव स्वास्थ्य संबंधी मुद्दे

- i. खतरे की पहचान और जोखिम आकलन (एचआईआरए) और आपदा प्रबंधन योजना के आधार पर आपातकालीन तत्परता योजना क्रियान्वित की जाएगी।
- ii. परियोजना प्रस्तावक, कारखाना अधिनियम के मानदण्डों के अनुसार व्यक्तिगत सुरक्षा उपकरण (पीपीई) उपलब्ध कराएंगे।
- iii. रसायन हथालन से सुरक्षा और संबंधित स्वास्थ्य पहलुओं के बारे में सभी कर्मचारियों को प्रशिक्षण प्रदान किया जाएगा। सभी कर्मचारियों की नियमित आधार पर पूर्व-रोज़गार और नेमी आवधिक चिकित्सा जांच कराई जाएगी। रसायनों के हथालन के बारे में सभी कर्मचारियों को प्रशिक्षण दिया जाएगा।
- iv. सभी आवश्यक अवसंरचना और सुविधाओं, जैसे कि खाना पकाने के ईंधन, मोबाइल टॉयलेट, मोबाइल एसटीपी, सुरक्षित पेयजल, चिकित्सा स्वास्थ्य देखभाल, क्रेच आदि से युक्त स्थल के अंदर ही निर्माण कार्य में लगे मज़दूरों के लिए आवास की व्यवस्था की जाएगी। यह आवास-व्यवस्था, अस्थायी संरचनाओं के रूप में हो सकती है जिसे परियोजना पूर्ण होने के बाद हटा दिया जाएगा।
- v. कामगारों की व्यावसायिक स्वास्थ्य की निगरानी, नियमित आधार पर की जाएगी और कारखाना अधिनियम के अनुसार अभिलेखों का रखरखाव किया जाएगा।

- vi. कच्चे माल और तैयार उत्पादों की ढुलाई करने वाले वाहनों की पार्किंग के लिए संयंत्र परिसरों के अंदर पर्याप्त स्थान निर्धारित किया जाएगा तथा सार्वजनिक स्थलों पर बाहर पार्किंग की अनुमति नहीं दी जाएगी।

#### IX. कारपोरेट पर्यावरण उत्तरदायित्व

- i. परियोजना प्रस्तावक, कारपोरेट पर्यावरण उत्तरदायित्व के संबंध में इस मंत्रालय के का.ज्ञा. फा. सं. 22-56/2017-आइए-III दिनांक 1 मई, 2018 में अन्तर्विष्ट उपबंधों का, यथा प्रयोज्य, अनुपालन करेगा।
- ii. कम्पनी की, निदेशक मंडल द्वारा उचित रूप से अनुमोदित एक सुनिर्धारित पर्यावरणीय नीति होगी। पर्यावरणीय नीति में उचित रोकथाम और संतुलन बनाए रखने तथा पर्यावरणीय/वन/वन्यजीव मापदण्डों/शर्तों के किसी अतिक्रमण/विपथन/उल्लंघन पर ध्यान केन्द्रित करने के लिए मानक प्रचालन क्रियाविधियों को विहित किया जाना चाहिए। कम्पनी की पर्यावरणीय /वन संबंधी /वन्यजीव संबंधी मानकों/शर्तों और/या शेयर धारकों/हितधारकों के अतिक्रमण/विपथन/उल्लंघन की सूचना देने की सुपरिभाषित व्यवस्था होनी चाहिए। इस संबंध में बोर्ड संकल्प की प्रति पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को छमाही रिपोर्ट के भाग के रूप में भेजी जाएगी।
- iii. परियोजना और कम्पनी मुख्यालय, दोनों के स्तर पर वरिष्ठ अधिकारी जो सीधे संगठन के प्रमुख को सूचित करेगा कि नियंत्रण के अधीन एक अलग पर्यावरणीय प्रकोष्ठ स्थापित किया जाएगा जिसमें अर्हता प्राप्त कर्मचारी हों।
- iv. कम्पनी की उत्तरदायित्व योजना सहित ईएमपी और पर्यावरणीय शर्तों के कार्यान्वयन की कार्य योजना तैयार की जाएगी और उसे सक्षम प्राधिकारी द्वारा अनुमोदित किया जाएगा। पर्यावरणीय संरक्षण उपायों के लिए निर्धारित वर्षवार निधियों को अलग खाते में रखा जाएगा और उसे किसी अन्य प्रयोजन के लिए अपवर्तित नहीं किया जाएगा। कार्य योजना के कार्यान्वयन की वर्षवार प्रगति की रिपोर्ट, छमाही अनुपालन रिपोर्ट सहित मंत्रालय/क्षेत्रीय कार्यालय को भेजी जाएगी।
- v. प्रतिवर्ष स्वयं-पर्यावरणीय लेखापरीक्षा की जाएगी। प्रति तीन वर्ष के पश्चात तृतीय पक्षकार से पर्यावरणीय लेखापरीक्षा कराई जाएगी।

#### X. प्रकीर्ण

- i. परियोजना प्रस्तावक सात दिन के भीतर जिले या राज्य के दो स्थानीय समाचार पत्रों में अपने खर्च पर प्रमुख रूप से इसका विज्ञापन देकर जिनमें से एक देशीय भाषा में होगा, पर्यावरणीय शर्तों और सुरक्षापायों सहित अपनी परियोजना के लिए प्रदत्त पर्यावरणीय स्वीकृति की सार्वजनिक रूप से सूचना देगा और इसके साथ-साथ इसे परियोजना प्रस्तावक की वेबसाइट पर स्थाई रूप से प्रदर्शित किया जाएगा।
- ii. परियोजना प्रस्तावकों द्वारा पर्यावरणीय स्वीकृति की प्रतियां मंत्रालय के संबंधित कार्यालयों के साथ-साथ स्थानीय निकायों, पंचायतों और नगरीय निकायों के प्रमुखों को प्रस्तुत की जाएगी और उन्हें इसे प्राप्त होने की तारीख से 30 दिन तक इसे प्रदर्शित करना है।
- iii. परियोजना प्रस्तावक पर्यावरणीय स्वीकृति में निर्धारित शर्तों के अनुपालन की स्थिति, निगरानी किये गए आंकड़ों के परिणाम सहित अपनी वेबसाइट पर अपलोड करेगा और उसे छमाही आधार पर अद्यतित करेगा।
- iv. परियोजना प्रस्तावक परियोजनाओं के लिए संकेतित मानदण्ड प्रदूषक स्तर नामतः; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (परिवेशी स्तरों और समूह उत्सर्जनों संबंधी) या अति गंभीर सेक्टरल मापदण्ड की निगरानी करेगा और उसे आम जनता की जानकारी के लिए एक सुविधाजनक स्थान पर प्रदर्शित करेगा और कम्पनी की वेबसाइट पर प्रस्तुत करेगा।

- v. परियोजना प्रस्तावक, निर्धारित पर्यावरणीय शर्तों के अनुपालन की स्थिति के संबंध में छमाही रिपोर्ट पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की वेबसाइट पर पर्यावरणीय स्वीकृति के पोर्टल पर प्रस्तुत करेगा।
- vi. परियोजना प्रस्तावक प्रत्येक वित्तीय वर्ष के लिए पर्यावरणीय विवरण पर्यावरण (संरक्षण) नियम, 1986 के अधीन यथा विहित तथा बाद में यथा संशोधित रूप में प्रपत्र-V में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करेगा और कंपनी की वेबसाइट पर डालेगा।
- vii. परियोजना प्रस्तावक, भूमि के विकास कार्य की शुरुआत और परियोजना द्वारा उत्पादन कार्य की शुरुआत से लेकर वित्तीय परिसमापन और संबंधित प्राधिकारियों द्वारा परियोजना के अंतिम अनुमोदन की तारीख की सूचना क्षेत्रीय कार्यालय और मंत्रालय को भी देगा।
- viii. परियोजना प्रस्तावक को राज्य प्रदूषण नियंत्रण बोर्ड और राज्य सरकार द्वारा लगाई शर्तों का कड़ाई से पालन करना होगा।
- ix. परियोजना प्रस्तावक ईआईए/ईएमपी रिपोर्ट, में की गई प्रतिबद्धताओं और सिफारिशों, जन सुनवाई के दौरान और विशेषज्ञ मूल्यांकन समिति (ईएसी) के समक्ष दिए गए प्रस्तुतिकरण के दौरान दिए गए सभी वचनों का पालन करेगा।
- x. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की पूर्व स्वीकृति के बिना संयंत्र में और कोई विस्तार या सुधार नहीं किए जाएंगे।
- xi. तथ्यात्मक आंकड़ों को छुपाने या झूठे/बनावटी आंकड़े प्रस्तुत करने पर इस पर्यावरणीय स्वीकृति को रद्द किया जा सकता है और पर्यावरण (संरक्षण) अधिनियम, 1986 के उपबंधों के अधीन कार्रवाई की जा सकती है।
- xii. यदि उपर्युक्त शर्तों में से किसी का भी कार्यान्वयन संतोषजनक नहीं होता है तो मंत्रालय स्वीकृति को रद्द या निलम्बित कर सकता है।
- xiii. यदि आवश्यक पाया गया, तो मंत्रालय अतिरिक्त शर्तें निर्धारित करने का अधिकार सुरक्षित रखता है। कंपनी समयबद्ध रीति से इन शर्तों को क्रियान्वित करेगी।
- xiv. इस मंत्रालय का क्षेत्रीय कार्यालय निर्धारित शर्तों के अनुपालन की निगरानी करेगा। परियोजना के प्राधिकारीगण को चाहिए कि वे अपेक्षित आंकड़ों/जानकारी/निगरानी रिपोर्ट प्रस्तुत करते हुए क्षेत्रीय कार्यालय के अधिकारी को पूरा सहयोग दें।
- xv. उपर्युक्त शर्तों को, जल (प्रदूषण का निवारण और नियंत्रण) अधिनियम, 1974 वायु (प्रदूषण का निवारण और नियंत्रण) अधिनियम, 1981, पर्यावरण (संरक्षण) अधिनियम, 1986 खतरनाक तथा अन्य अपशिष्ट (प्रबंधन तथा सीमा पार संचलन) नियम, 2016 और लोक दायित्व बीमा अधिनियम, 1991, उनके संशोधनों और नियमों तथा भारत के माननीय सर्वोच्च न्यायालय/उच्च न्यायालयों तथा विषय वस्तु से संबंधित किसी अन्य विधि न्यायालय द्वारा पारित किन्हीं अन्य आदेशों के प्रावधानों सहित लागू किया जाएगा।
- xvi. इस ईसी के विरुद्ध अपील यदि कोई हो, राष्ट्रीय हरित अधिकरण अधिनियम, 2010 की धारा 16 के अधीन यथा विहित, 30 दिन की अवधि के भीतर, राष्ट्रीय हरित अधिकरण को की जाएगी।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 17th January, 2019

S.O. 345(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification) vide S.O.1533(E), dated the 14<sup>th</sup> September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects/activities listed in the schedule to the said notification, their expansion and modernization and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

AND WHEREAS, the projects/activities listed in the schedule to the said notification include distilleries (molasses and non-molasses based) under item 5(g), and thus requiring prior environmental clearance from the Ministry or the State Environment Impact Assessment Authorities in different States/Union Territory, as the case may be;

AND WHEREAS, the Central Government has published the National Policy on Bio-fuels, 2018 stipulating Ethanol Blended with Petrol (EBP) Programme as its main component, offering indigenous and non-polluting renewable energy source and successful implementation of the programme would not only result in substantial reduction in air pollution but also saving of precious foreign exchange through import substitutions;

AND WHEREAS, the Ministry of Environment, Forest and Climate Change deems it necessary for expediting environmental clearances to the projects for manufacturing of bio-ethanol for the purpose of blending with the petrol under the Ethanol Blended with Petrol (EBP) Programme;

AND WHEREAS, based on substantial experience gained in matters relating to prior environmental clearance related to distilleries, conditions of grant of environmental clearance have been standardized;

AND WHEREAS, distillery units adhering to Zero Liquid Discharge norms provide reasonable safeguard with respect to ambient environment;

AND WHEREAS, distilleries adhering to Zero Liquid Discharge in areas with adequate water availability can be provided special dispensation for a year with view to achieving objective set as above without adverse environmental impact for a year;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the rule 5 of the said rules in public interest, for expediting production of Ethanol for its limited purpose of blending with petrol exclusively for its usage as bio-fuel, hereby makes the following special provision, namely:-

- “(1) All expansion projects of sugar manufacturing or distilleries, having environmental clearances for their present industrial operations and intended to produce Ethanol for blending with petrol under the Ethanol Blended with Petrol (EBP) Programme, shall make an application in Form I given in Appendix I of the EIA Notification, 2006 along with the Environmental Management Plan, certificate from the Government of India, the Ministry of Petroleum and Natural Gas stating that the proposal is for the purpose of blending the bio-ethanol with the petrol, for grant of environmental clearance under the provisions of the EIA Notification, 2006, and all such applications shall be considered by the concerned sectoral Expert Appraisal Committee or State Expert Appraisal Committee, who shall appraise the proposal as per the procedure applicable to category B2 projects specified in the EIA Notification, 2006 based on certificate from the Central Ground Water Board regarding adequate availability of water and adherence to standard conditions related to distilleries (appendix);
- (2) The Expert Appraisal Committee may prescribe, in addition to the standard environmental clearance conditions given in the appendix to this notification, the specific conditions on case to case basis.”

This notification shall remain in force for a period of one year from the date of publication of this notification in the Official Gazette.

[F.No. IA-J-11013/55/2017-IA.II(I)]

GEETA MENON, Jt. Secy.

APPENDIXStandard EC Conditions

- I. Statutory compliance**
- i. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
  - ii. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
  - iii. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (incase of the presence of schedule-I species in the study area)
  - iv. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/ Committee.
  - v. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
  - vi. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989
- II. Air quality monitoring and preservation**
- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
  - ii. The project proponent shall install system carryout to Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM<sub>10</sub> and PM<sub>2.5</sub> in reference to PM emission, and SO<sub>2</sub> and NO<sub>x</sub> in reference to SO<sub>2</sub> and NO<sub>x</sub> emissions) within and outside the plant area at least at four locations (one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions. (case to case basis small plants: Manual; Large plants: Continuous)
  - iii. The project proponent shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office of MoEF&CC, Zonal office of CPCB and Regional Office of SPCB along with six-monthly monitoring report.
  - iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
  - v. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be complied with.
  - vi. Sulphur content should not exceed 0.5% in the coal for use in coal fired boilers to control particulate emissions within permissible limits (as applicable). The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines.
  - vii. The DG sets shall be equipped with suitable pollution control devices and the adequate stack height so that the emissions are in conformity with the extant regulations and the guidelines in this regard.
  - viii. Storage of raw materials, coal etc shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
- III. Water quality monitoring and preservation**
- i. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises (applicable in case of the projects achieving ZLD) and connected to SPCB and CPCB online servers.

- ii. Zero Liquid Discharge shall be ensured and no waste/treated water shall be discharged outside the premises (applicable in case of the projects achieving the ZLD).
  - iii. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system.
  - iv. The effluent discharge shall conform to the standards prescribed under the Environment (Protection) Rules, 1986, or as specified by the State Pollution Control Board while granting Consent under the Air/Water Act, whichever is more stringent.
  - v. Total fresh water requirement shall not exceed the proposed quantity or as specified by the Committee. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard.
  - vi. Industrial/trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and ATFD (agitated thin film drier). Low TDS effluent stream shall be treated in ETP and then passed through RO system.
  - vii. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial operations within the plant.
- IV. Noise monitoring and prevention**
- i. Acoustic enclosure shall be provided to DG set for controlling the noise pollution.
  - ii. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation.
  - iii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time
- V. Energy Conservation measures**
- i. The energy sources for lighting purposes shall preferably be LED based.
- VI. Waste management**
- i. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm and the solvent transfer through pumps.
  - ii. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF.
  - iii. The company shall undertake waste minimization measures as below:-
    - a. Metering and control of quantities of active ingredients to minimize waste.
    - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
    - c. Use of automated filling to minimize spillage.
    - d. Use of Close Feed system into batch reactors.
    - e. Venting equipment through vapour recovery system.
    - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation
- VII. Green Belt**
- i. Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant
- VIII. Safety, Public hearing and Human health issues**
- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
  - ii. The PP shall provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
  - iii. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.

- iv. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- vi. There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products, and no parking to be allowed outside on public places

#### IX. Corporate Environment Responsibility

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 1<sup>st</sup> May 2018, as applicable, regarding Corporate Environment Responsibility.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.
- iv. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
- v. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.

#### X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.

- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xv. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
- xvi. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

## Annexure 3

**MINUTES OF THE 6<sup>th</sup> EXPERT APPRAISAL COMMITTEE (INDUSTRY-2) MEETING HELD DURING 8-9 April, 2019**

**Venue: Indus Hall, Ground Floor, Jal Wing, Ministry of Environment, Forest and Climate Change, Indira ParyavaranBhawan, JorBagh Road, New Delhi-3**

**Time: 10:30 AM**

**6.1 Opening Remarks by the Chairman**

**6.2 Confirmation of the Minutes of the 5<sup>th</sup> Meeting of the EAC (Industry-2) held during 27<sup>th</sup> March, 2019 at Indira ParyavaranBhawan, New Delhi.**

The EAC, having taken note that no comments were offered on the minutes of its 5<sup>th</sup> meeting held during 27<sup>th</sup> March, 2019 at New Delhi, confirmed the same.

**8<sup>th</sup> April 2019**

**6.3 Environmental Clearance**

**Agenda No.6.3.1**

**Expansion of Grain Based Distillery (110 to 170 KLPD) at Village Durgapur, Block Diamond Harbour-II, District South 24 Parganas (West Bengal) by M/s IFB Agro Industries Limited- For Environmental Clearance**

**[IA/WB/IND2/86195/2006, J-11011/333/2006-IA.II(I)]**

The project proponent and their accredited consultant M/s J M EnviroNet Pvt Ltd, made a detailed presentation on the salient features of the project.

**6.3.1.1 During deliberations, the EAC noted the following:**

The proposal is for environmental clearance to the project for expansion of Grain based Distillery from 110 KLPD to 170 KLPD by M/s IFB Agro Industries Limited in an area of 135100 sqm located at Village Durgapur, Block Diamond Harbour-II, District South 24 Parganas (West Bengal).

The details of products and capacity as under:

S.No.	Unit	Existing	Proposed	Total
1	Grain based distillery (Extra Neutral Alcohol/Rectified Spirit/Ethanol)	110 KLPD	60 KLPD	170 KLPD
2	Co-generation power plant	4.9 MW	---	4.9 MW

The project/activity is covered under category A of item 5 (g)'Distilleries'of the Schedule to the Environment Impact Assessment Notification, 2006 and requires appraisal at Central level by the sectoral EAC in the Ministry.

Standard Terms of Reference (ToR) for the project was granted on 6<sup>th</sup> November, 2017. Public hearing was conducted by the West Bengal Pollution Control Board on 29<sup>th</sup> June, 2018. The main issues raised during the public hearing are related to employment, ESR activities, effect on environment, etc.

		construction of new 3x1000 MT mounded storage facility located at existing HPCL LPG Bottling Plant, Po-Box No. 11, Jatni, Dist – Khurda, Odisha	construction of new 2x500 MT mounded storage facility located at existing HPCL LPG Bottling Plant, Po-Box No. 11, Jatni, Dist – Khurda, Odisha	the storage capacity as there was no projected demand/market in the region.
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6.6.3.3 During deliberations on the proposal, the project proponent preferred to withdraw the proposal, with the request to allow the application afresh for grant of ToR.

#### **Agenda No.6.6.4**

**Proposed Expansion of Sugarcane Crushing Capacity from 9000 TCD to 15000 TCD, Distillery Capacity from 60 KLPD to 90 KLPD and Establishing 21 MW Co-generation Power Plant based on bagasse and 5 MW from Incineration Boiler, At Dattanagar Tal. Shirol, Dist. Kolhapur, Maharashtra by M/s Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd - For amendment in ToR**

**[IA/GJ/IND2/30971/2014, J-11011/313/2014-IA-II(I)]**

6.6.4.1 The proposal is for amendment in the standard Terms of Reference granted by the Ministry vide letter dated 29<sup>th</sup> November 2018 in favour of M/s Shree Datta Shetkari Sahakari Sakhar Karkhana Ltd for the project 'Expansion of Sugar manufacturing unit from 9000 TCD to 15000 TCD, Distillery from 60 KLPD to 90 KLPD and 21 MW Co-generation Power Plant' located at Dattanagar Tal. Shirol, District Kolhapur (Maharashtra)

6.6.4.2 The project proponent has requested for amendment in the ToR/EC with the details are as under;

S. No.	Para of TOR issued by MoEF& CC	Details as per the ToR	To be revised/ read as	Justification / reasons
1.	Sr. No. 5 of the Covering Letter issued by the Ministry	The Standard ToR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation	The Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance. Public consultation is exempted as per OM dated 29 <sup>th</sup> August 2017.	The industry conducted the Public Hearing on 10 <sup>th</sup> November 2016 for the expansion of the Sugar factory capacity from 7500 TCD to 9000 TCD.

6.6.4.3 The EAC, after deliberations noted that earlier the project for expansion of sugar plant from 7500 to 9000 TCD (for which EC was granted by SEIAA Maharashtra on 1<sup>st</sup> June, 2018), public hearing was conducted by the State Pollution Control Board on 10<sup>th</sup> November, 2016. Further, in view of the Ministry's Notification dated 17<sup>th</sup> January, 2019 intended to enhance Ethanol production for usage as bio-fuel, the Committee recommended the proposal for exemption from public hearing.

**List of the Expert Appraisal Committee (EAC-Industry-2) members attended the meeting**

<b>S. No.</b>	<b>Name and Address</b>	<b>Designation</b>
1.	Dr. J. P. Gupta	Chairman
2.	Dr. Y.V. Rami Reddy	Member
3.	Dr Tudilndrasen Reddy	Member
4.	Dr J S Sharma	Member
5.	Shri S C Mann	Member
6.	Shri Ashok Agarwal	Member
7.	Dr T K Joshi	Member
8.	ShriDinabandhu Gouda	Member
9.	Ms. Saloni Goel	Member
10.	Dr. Ajay Gairola	Member
11.	Shri S.K. Srivastava	Member Secretary

**172nd Meeting of State Level Expert Appraisal Committee - 1 (SEAC-1) (Day - 2)****SEAC Meeting number: 172 Meeting Date** November 22, 2019**Subject:** Environment Clearance for Environment Clearance for Expansion of Sugarcane crushing capacity from 9000 TCD to 15000TCD, Distillery capacity from 60 KLPD to 90 KLPD (Rectified Spirit/ENA/Ethanol) and establishment of 21 + 5 MW Co-generation Power Plant**Is a Violation Case:** No

<b>1.Name of Project</b>	Proposed Expansion of Sugarcane crushing capacity from 9000 TCD to 15000TCD, Distillery capacity from 60 KLPD to 90 KLPD (Rectified Spirit/ENA/Ethanol) and establishment of 21 + 5 MW Co-generation Power Plant at Dattanagar, Tal. Shirol, Dist. Kolhapur, Maharashtra by Shree Datta Shetkari Sahakari Sakhar Karkhana Limited
<b>2.Type of institution</b>	Private
<b>3.Name of Project Proponent</b>	M/s. Shree Datta Shetkari Sahakari Sakhar Karkhana Limited
<b>4.Name of Consultant</b>	Dr. Subbarao's Environment Center, Sangli
<b>5.Type of project</b>	Other/Expansion
<b>6.New project/expansion in existing project/modernization/diversification in existing project</b>	Expansion in Manufacturing Capacity
<b>7.If expansion/diversification, whether environmental clearance has been obtained for existing project</b>	Yes, Received Environment Clearance for 1. Sugar Unit Vide Letter No. SEIAA-EC-0000000326 Dated 1st June 2018 and 2. for Distillery Unit, F. No. J-11011/33/2001-IA II(I) dated 11th December 2001
<b>8.Location of the project</b>	Agar bagh- 343 to 352, 354, 361 shirol- 251, 252, 717, 903, 129, 133/2, 135, 134, 136, 210, 213, 214, 230, 229, 232 to 237, 242, 246+241, 247 to 249, 127, 131
<b>9.Taluka</b>	Shirol
<b>10.Village</b>	Dattanagar, Shirol
<b>Correspondence Name:</b>	Mr. Vishwajit Shinde
<b>Room Number:</b>	A/p. Dattanagar, Tal. Shirol
<b>Floor:</b>	Dist. Kolhapur
<b>Building Name:</b>	Maharashtra State
<b>Road/Street Name:</b>	Shirol
<b>Locality:</b>	Shirol
<b>City:</b>	Shirol, Kolhapur
<b>11.Whether in Corporation / Municipal / other area</b>	Other Area
<b>12.IOD/IOA/Concession/Plan Approval Number</b>	Not Applicable <b>IOD/IOA/Concession/Plan Approval Number:</b> Not Applicable <b>Approved Built-up Area:</b> 46100
<b>13.Note on the initiated work (If applicable)</b>	Work shall be initiated as soon as the approval of EC is received
<b>14.LOI / NOC / IOD from MHADA/ Other approvals (If applicable)</b>	Not Applicable
<b>15.Total Plot Area (sq. m.)</b>	854600 m2
<b>16.Deductions</b>	Not Applicable
<b>17.Net Plot area</b>	854600 (m2)
<b>18 (a).Proposed Built-up Area (FSI &amp; Non-FSI)</b>	<b>a) FSI area (sq. m.):</b> 46100 <b>b) Non FSI area (sq. m.):</b> 50000 <b>c) Total BUA area (sq. m.):</b> 96100
<b>18 (b).Approved Built up area as per DCR</b>	<b>Approved FSI area (sq. m.):</b> 46100 <b>Approved Non FSI area (sq. m.):</b> 00 <b>Date of Approval:</b> 29-06-2019
<b>19.Total ground coverage (m2)</b>	46100
<b>20.Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)</b>	5.4



**Abhay Pimparkar (Secretary SEAC-I)**

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**Shri Umakant Dangat  
(Chairman SEAC-I)**

21. Estimated cost of the project		2702300000		
<b>22. Number of buildings &amp; its configuration</b>				
Serial number	Building Name & number	Number of floors	Height of the building (Mtrs)	
1	Not applicable	Not applicable	Not applicable	
2	Not applicable	Not applicable	Not applicable	
23. Number of tenants and shops		Not applicable		
24. Number of expected residents / users		Not Applicable		
25. Tenant density per hectare		Not Applicable		
26. Height of the building(s)				
27. Right of way (Width of the road from the nearest fire station to the proposed building(s))		Minimum road width provided is 6 meters.		
28. Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation		Minimum 9 meter turning radius is provided for all the roads for movement from all around the building excluding width for the plantation		
29. Existing structure (s) if any		Manufacturing area, Storage area, ETP, STP, Utilities, Distillery building, Compost yard etc.		
30. Details of the demolition with disposal (If applicable)		No Demolition of building is involved. New buildings shall be constructed. The wastage if any shall be used for filling low lying areas.		
<b>31. Production Details</b>				
Serial Number	Product	Existing (MT/M)	Proposed (MT/M)	Total (MT/M)
1	Sugar	33750	24750	58500
2	Industrial Alcohol	1800	900	2700
3	Ethanol	900	1800	2700
4	Co-generation Power	0 MW	21 MW + 5 MW	21 MW + 5 MW
<b>32. Total Water Requirement</b>				

  
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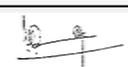
Dry season:	Source of water	Surface Water- Panchaganga River
	Fresh water (CMD):	5161
	Recycled water - Flushing (CMD):	4396 (Into Sugar and Distillery Processes)
	Recycled water - Gardening (CMD):	84
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	681
	Fire fighting - Underground water tank(CMD):	3712
	Fire fighting - Overhead water tank(CMD):	Not Applicable
	Excess treated water	Not applicable
Wet season:	Source of water	Surface Water- Panchaganga River
	Fresh water (CMD):	5161
	Recycled water - Flushing (CMD):	4396 (Into Sugar and Distillery Processes)
	Recycled water - Gardening (CMD):	84
	Swimming pool make up (Cum):	Not applicable
	Total Water Requirement (CMD) :	681
	Fire fighting - Underground water tank(CMD):	3712
	Fire fighting - Overhead water tank(CMD):	Not applicable
	Excess treated water	Not applicable
Details of Swimming pool (If any)	Not applicable	



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### 33.Details of Total water consumed

Particulars	Consumption (CMD)			Loss (CMD)			Effluent (CMD)		
	Existing	Proposed	Total	Existing	Proposed	Total	Existing	Proposed	Total
Domestic	106	0	106	22	0	22	84	0	84
Industrial Process	2310	1895	4205	910	730	1640	1400	1165	2565
Cooling tower & thermopack	400	450	850	320	360	680	80	90	170
Fresh water requirement	00	681	681	00	00	00	00	00	00

<b>34.Rain Water Harvesting (RWH)</b>	<b>Level of the Ground water table:</b>	Pre-monsoon from 15 m to 8 m and Post-Monsoon from 12 m to 6 m
	<b>Size and no of RWH tank(s) and Quantity:</b>	10 Nos 40 m3 Each
	<b>Location of the RWH tank(s):</b>	Near Each Building
	<b>Quantity of recharge pits:</b>	8
	<b>Size of recharge pits :</b>	7.5 m * 4 m * 1.5 m
	<b>Budgetary allocation (Capital cost) :</b>	4000000
	<b>Budgetary allocation (O &amp; M cost) :</b>	200000
	<b>Details of UGT tanks if any :</b>	10* 40 m3 Each

<b>35.Storm water drainage</b>	<b>Natural water drainage pattern:</b>	Plain
	<b>Quantity of storm water:</b>	220800 m3
	<b>Size of SWD:</b>	0.3 m

  
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<b>Sewage and Waste water</b>	<b>Sewage generation in KLD:</b>	84 m <sup>3</sup> /day
	<b>STP technology:</b>	Root zone Technology
	<b>Capacity of STP (CMD):</b>	1 * 100 m <sup>3</sup> /day
	<b>Location &amp; area of the STP:</b>	Near Residential Colony
	<b>Budgetary allocation (Capital cost):</b>	1000000
	<b>Budgetary allocation (O &amp; M cost):</b>	50000

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### 36. Solid waste Management

<b>Waste generation in the Pre Construction and Construction phase:</b>	<b>Waste generation:</b>	Construction Waste
	<b>Disposal of the construction waste debris:</b>	Used in filling low lying area
<b>Waste generation in the operation Phase:</b>	<b>Dry waste:</b>	Incinerator boiler ash, Fly ash
	<b>Wet waste:</b>	Pressmud
	<b>Hazardous waste:</b>	Spent oil
	<b>Biomedical waste (If applicable):</b>	Nil
	<b>STP Sludge (Dry sludge):</b>	Nil
	<b>Others if any:</b>	Nil
<b>Mode of Disposal of waste:</b>	<b>Dry waste:</b>	Treated in composting/Sold to brick manufacturers
	<b>Wet waste:</b>	Treated in composting
	<b>Hazardous waste:</b>	Mixed with bagasse and burnt in boiler
	<b>Biomedical waste (If applicable):</b>	NA
	<b>STP Sludge (Dry sludge):</b>	NA
	<b>Others if any:</b>	NA
<b>Area requirement:</b>	<b>Location(s):</b>	Compost Yard
	<b>Area for the storage of waste &amp; other material:</b>	10 Ha
	<b>Area for machinery:</b>	NA
<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	40000000
	<b>O &amp; M cost:</b>	400000

### 37. Effluent Characteristics

Serial Number	Parameters	Unit	Inlet Effluent Characteristics	Outlet Effluent Characteristics	Effluent discharge standards (MPCB)
1	pH	NA	4.5-5.5	6.5-8.0	5.5-9.0
2	COD	mg/l	2500-5000	50-150	250
3	BOD	mg/l	1000-3000	20-70	100
4	Sulphates as SO <sub>4</sub>	mg/l	100-500	50-150	1000
5	Total Suspended Solids	mg/l	500-1000	40-70	100
6	Chlorides	mg/l	150-500	50-200	600
7	Total Dissolved Solids	mg/l	1000-2000	300-600	2100
8	Oil and Grease	mg/l	15-20	0-3	10
Amount of effluent generation (CMD):		1. 900 m <sup>3</sup> /day - Sugar and Cogeneration Effluent, 2. 1500 m <sup>3</sup> /day Spraypond overflow, 3. 160 m <sup>3</sup> /day fro 60 KLPD Distillery and 80 m <sup>3</sup> /day from 30 KLPD Distillery			
Capacity of the ETP:		1&2. 2400 m <sup>3</sup> /day for the treatment of Sugar and Co-generation effluent and Spraypond overflow. 3. 200 m <sup>3</sup> /day for 60 KLPD Distillery and 100 M <sup>3</sup> /day for 30 KLPD Distillery			
Amount of treated effluent recycled :		NA			

  
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Amount of water send to the CETP:	NA
Membership of CETP (if require):	NA
Note on ETP technology to be used	1. Primary treatment as anaerobic filter and for seconday treatment MBBR media shall be installed in the existing aeration tank, sludge drying bed followed by clarrier followed by sand and activated charcoal filter 2. Combined with sugar effluent after primary treatment. 3. for 60 KLPD Distillery MEE followed by Incineration boiler and for 30 KLPD distillery MEE followed by Composting
Disposal of the ETP sludge	Disposed in Composting

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38.Hazardous Waste Details							
Serial Number	Description	Cat	UOM	Existing	Proposed	Total	Method of Disposal
1	Spent Oil	5.1	MTA	3	2	5	Mixed with Bagasse and burnt in boiler
2	Chemical sludge from waste water treatment	5.0	MTA	55	25	80	Disposed in Composting
39.Stacks emission Details							
Serial Number	Section & units	Fuel Used with Quantity	Stack No.	Height from ground level (m)	Internal diameter (m)	Temp. of Exhaust Gases	
1	Co-generation Power Plant (120 TPH Boiler)	Bagasse (1152 MT/D)	1	70	4.0	125	
2	Distillery Unit (25 TPH Incineration Boiler with 5 MW TG Set)	Conc. Spentwash- 216 MT/D and Coal- 43.2 MT/Day	1	70	4.0	180	
40.Details of Fuel to be used							
Serial Number	Type of Fuel	Existing	Proposed	Total			
1	Bagasse	0	1152 MT/Day	1152 MT/Day			
2	Coal	0	43.2 MT/Day	43.2 MT/Day			
3	Concentrated Spentwash	0	216 MT/Day	216 MT/Day			
41.Source of Fuel		Bagasse: Captive (Sugar Unit), Coal: Open Market, Concentrated Spentwash: Captive (Sistillery Unit)					
42.Mode of Transportation of fuel to site		Coal: By Road					
43.Green Belt Development							
		Total RG area :	296400				
		No of trees to be cut :	00				
		Number of trees to be planted :	2000 (Existing 44500 no. trees)				
		List of proposed native trees :	Provided in EMP				
		Timeline for completion of plantation :	Already Developed				
44.Number and list of trees species to be planted in the ground							
Serial Number	Name of the plant	Common Name	Quantity	Characteristics & ecological importance			
1	Aegle marmelos	Bel	190	Control Noise level, Dust Controller			
2	zardirachta indica	Neem	165	Control Noise level, Absorb Gas Emission ,Dust Controller			
3	Delbergia sissoo	Shesham	150	Dust Controller			
4	Fecus Bengalensis	Banyan, Vad	90	Control Noise level, Dust Controller			
5	Ficus religiosa	Peepal	155	Control Noise level, Absorb Gas Emission ,Dust Controller			

  
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6	Syzygium cumini	Jamun	205	Control Noise level, Dust Controller
7	Tamarindus indica	Emali	220	Control Noise level, Dust Controller
8	Morus alba	Shetur	195	Dust Controller
9	Terminalia arjuna	Arjun	202	Control Noise level, Absorb Gas Emission ,Dust Controller
10	Phoenix sylvestris	Palm	208	Dust Controller
11	Anona squamosa	Sitafal	230	Dust Controller

**45.Total quantity of plants on ground**

**46.Number and list of shrubs and bushes species to be planted in the podium RG:**

Serial Number	Name	C/C Distance	Area m2
1	Lantana Camara	5	50
2	Capparis decidua	5	50
3	Calotropis gigantea	5	50
4	Datura wrightii	5	50
5	Ipomoea carnea	3	50
6	Roystonea regia	5	50
7	Ficus benjamina	3	50
8	Cycas rivoluta	3	50
9	Ziziphus mauritiana	5	50

  
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### 47. Energy

<b>Power requirement:</b>	<b>Source of power supply :</b>	Captive
	<b>During Construction Phase: (Demand Load)</b>	Nil
	<b>DG set as Power back-up during construction phase</b>	1*500 KVA
	<b>During Operation phase (Connected load):</b>	21 + 5 MW
	<b>During Operation phase (Demand load):</b>	18.7 MW
	<b>Transformer:</b>	2000 KVA
	<b>DG set as Power back-up during operation phase:</b>	1* 500 KVA
	<b>Fuel used:</b>	Diesel
	<b>Details of high tension line passing through the plot if any:</b>	Yes, 33 MW

### 48. Energy saving by non-conventional method:

Solar Street Lamps shall be provided.

### 49. Detail calculations & % of saving:

Serial Number	Energy Conservation Measures	Saving %
1	LED Lights	1 %
2	Solar Street Lights	5%

### 50. Details of pollution control Systems

Source	Existing pollution control system	Proposed to be installed
Sugar and Co-generation Process Effluent	Primary and Secondary Treatment	Primary treatment as anaerobic filter and for secondary treatment MBBR media shall be installed in the existing aeration tank. Sludge drying bed followed by clarifier followed by sand and Activated charcoal filter
Spraypond Overflow	Primary and Secondary Treatment	Combined with Sugar effluent after primary treatment
Existing 60 KLPD Distillery Spentwash	MEE followed by Composting	MEE Followed by Incineration Boiler
Proposed 30 KLPD Distillery Spentwash	NA	MEE followed by Composting

<b>Budgetary allocation (Capital cost and O&amp;M cost):</b>	<b>Capital cost:</b>	4000000
	<b>O &amp; M cost:</b>	500000

  
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## 51.Environmental Management plan Budgetary Allocation

### a) Construction phase (with Break-up):

Serial Number	Attributes	Parameter	Total Cost per annum (Rs. In Lacs)
1	Fugitive Emissions	Particulate Matter	10

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**b) Operation Phase (with Break-up):**

Serial Number	Component	Description	Capital cost Rs. In Lacs	Operational and Maintenance cost (Rs. in Lacs/yr)
1	Sugar and Co-generation Power Plant	Liquid and Gaseous Pollutants	500	70
2	Distillery	Liquid and Gaseous Pollutants	3000	100
3	Monitoring of various ETP Parameters	laboratory	50	5
4	Greenbelt Development	Planting and maintenance of trees	--	8
5	Monitoring and Consultancy Charges (3rd Party)	Environmental Monitoring as per EMP	--	16
6	Occupational Health	Personal Protective equipment	--	5.0

**51.Storage of chemicals (inflammable/explosive/hazardous/toxic substances)**

Description	Status	Location	Storage Capacity in MT	Maximum Quantity of Storage at any point of time in MT	Consumption / Month in MT	Source of Supply	Means of transportation
NA	NA	NA	NA	NA	NA	NA	NA

**52.Any Other Information**

No Information Available

**53.Traffic Management**

Nos. of the junction to the main road & design of confluence:	1
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Parking details:	Number and area of basement:	0
	Number and area of podia:	0
	Total Parking area:	12 Ha
	Area per car:	NA
	Area per car:	NA
	Number of 2-Wheelers as approved by competent authority:	NA
	Number of 4-Wheelers as approved by competent authority:	NA
	Public Transport:	Trucks and Bullock Carts
	Width of all Internal roads (m):	10-15 m

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	<b>CRZ/ RRZ clearance obtain, if any:</b>	NA
	<b>Distance from Protected Areas / Critically Polluted areas / Eco-sensitive areas/ inter-State boundaries</b>	NA
	<b>Category as per schedule of EIA Notification sheet</b>	Category-B
	<b>Court cases pending if any</b>	Nil
	<b>Other Relevant Informations</b>	NA
	<b>Have you previously submitted Application online on MOEF Website.</b>	Yes
	<b>Date of online submission</b>	15-06-2019

### SEAC DISCUSSION ON ENVIRONMENTAL ASPECTS

<b>Environmental Impacts of the project</b>	PP submitted EIA report to the committee. Various aspects of the Environment are discussed in the report. PP has conducted base line data collection for Air, Water, Soil & Noise parameters as per EIA Notification, 2006 amended from time to time. As per data submitted by the PP in the EIA report environmental parameters are found within the prescribed limits at site.
<b>Water Budget</b>	PP submitted water budget calculations in the EIA report and also indicated water requirement at Sr. No 33 of the Consolidated Statement.
<b>Waste Water Treatment</b>	PP provided Effluent Treatment Plant, PP proposes to provide Sewage Treatment Plant for the treatment of domestic sewage.
<b>Drainage pattern of the project</b>	The drains are provided considering the contour of the plot.
<b>Ground water parameters</b>	As per data submitted by PP ground water parameters are within the prescribed limits.
<b>Solid Waste Management</b>	PP proposes construction waste to be used for filling low lying areas, Boiler and incineration sh will be used for brick manufacturing and waste oil will be mixed with bagasse and will be burnt in the boiler.
<b>Air Quality &amp; Noise Level issues</b>	As per data submitted by PP Air Quality are within the prescribed limits at project site. PP to identify the sources of noise pollution and take measures to reduce noise level on site like provision of acoustic enclosures, isolation of noise making equipments, etc.
<b>Energy Management</b>	The maximum energy demand will be 18.7 MW which will be met by Captive Power plant. PP proposes one DG set of capacity 500kVA
<b>Traffic circulation system and risk assessment</b>	PP proposes minimum six meter wide raods with nine meters turning radius.
<b>Landscape Plan</b>	PP proposes to develop 33% green belt.
<b>Disaster management system and risk assessment</b>	PP prepared DMP.
<b>Socioeconomic impact assessment</b>	PP has carried out socio economic impact study and included in the EIA report.
<b>Environmental Management Plan</b>	PP prepared EMP cost of Rs.10 Lakhs during construction phase, 3550 Lakh as capital cost and Rs. 204 Lakh as O & M cost to maintain environmental parameters during operation phase.

  
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<b>Any other issues related to environmental sustainability</b>	PP to make efforts on priority to bring 100% sugar cane cultivation under drip irrigation. PP to implement their plan in letter and spirit for sugar cane productivity enhancement.
<b>Brief information of the project by SEAC</b>	

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PP obtained ToR from EAC, MOEF&CC vide letter No. J-11011/33/2001-IA II(I) dated 29.11.2018.

Public Hearing exempted by the EAC, MoEF&CC.

PP submitted EIA/EMP report in the 168th B meeting of the SEAC-1 wherein the proposla was deferred till submission of the compliance of the follwing points,

1. PP to make necessary changes in the Consolidated Statement in consonance with the ToR granted by the EAC, MoEF&CC.
2. PP to submit lay out plan showing internal roads with minimum six meter width and nine meter turning radius, provision of cul-de-sac at dead ends of the internal roads if any, location of pollution control equipment, parking areas, 33% green belt with its dimensions, rain water harvesting structures (locations with dimensions), storm water drain lines, along with index and area statement showing calculations for each area and cross sections of storm water drain and rain water harvesting pits etc.
3. PP to submit plan layout showing contour levels, storm water drain lines and location of rain water harvesting facilities along with calculations. PP to consider 125 mm rain intensity in Mumbai / Konkan area and 100 mm in rest of the Maharashtra area for the purpose of calculations.
4. PP to include detailed water balance calculations in the EIA reports with respect to the existing activities and proposed activities.
5. PP to include design details of the ETP in the EIA report.
6. PP to include separate chapter on the cane development plan for the fulfillment of proposed crushing capacity. PP to explore possibilities of introducing new technologies and package of practices including drip irrigation.
7. PP to submit agreement executed with the Irrigation Department for lifting of water from Panchaganga River.
8. PP to include bagagse balance in the EIA reprot
9. PP to carry out socio economic impact of the proposed project in the area and include chapter in the EIA report on Human and Land health along with proposed mitigation measures if any.
10. PP to submit revised EIA/EMP report for appraisal including above points.
11. PP to ensure that, the uniform information is given in the Form-I/II, EIA/EMP report, presentation and consolidated statement.
12. PP to prepare and submit CER plan in consultation with the District Authority as per OM issued by MoEF&CC dated 01.05.2018.

Now PP submitted that compliance of the above points.

## DECISION OF SEAC

 <b>Abhay Pimparkar (Secretary SEAC-I)</b>	<b>SEAC Meeting No: 172 Meeting Date:          November 22, 2019 ( SEIAA-          STATEMENT-000003620 )          SEAC-MINUTES-000005024</b>	<b>Page 16          of 17</b>	 Name: Dr. Umakant Gangotree Dangat <b>Shri Umakant Dangat          (Chairman SEAC-I)</b>
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After detailed deliberations with the PP and their accredited consultant, SEAC-1 decided recommend the proposal for prior Environmental Clearance to the SEIAA subject to the following conditions.

**Specific Conditions by SEAC:**

- 1) PP to prepare and implement year wise plan to achieve 100% drip irrigation for the area under sugar cane cultivation.
- 2) PP to prepare and implement CER plan in consultation with the District Authority as per OM issued by MoEF&CC dated 01.05.2018.

**SEIAA DECISION**

Proposal was recommended in 172<sup>nd</sup> meeting of SEAC-1. Proposal was then considered in 185<sup>th</sup> meeting of SEIAA and deferred for want of plan approval. PP now submitted the plan approval.

**SEIAA decided to grant EC subject to following conditions-**

1. PP to ensure that CER plan gets approved from District Collector.
2. PP to ensure to comply with the conditions stipulated in the Office Memorandum issued by MoEF& CC dated 9<sup>th</sup> August, 2018.

**Specific Conditions by SEIAA:**

- 1) PP to prepare and implement year wise plan to achieve 100% drip irrigation for the area under sugar cane cultivation.
- 2) PP to prepare and implement CER plan in consultation with the District Authority as per OM issued by MoEF&CC dated 01.05.2018.

**FINAL RECOMMENDATION**

SEAC-I have decided to recommend the proposal to SEIAA for Prior Environmental clearance subject to above conditions



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